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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 917/2023

LARGAN PRECISION CO. LTD.

.....Plaintiff

Through: Mr. Arvind Nigam and Mr. Dayan

Krishan, Sr. Advocates with Mr. Pravin Anand, Mr. S. Chopra, Mr. Vibhav Mittal, Mr. Achyut Tewari, Mr. Sukrit Seth and Mr. Agnish,

Advocates

versus

PEGATRON TECHNOLOGY INDIA PRIVATE LIMITED & ANR.Defendants

Through:

Mr. Neeraj Kishan Kaul, Senior Advocate, Mr. Raj Shekhar Rao, Senior Advocate with Ms. Meghna Mishra, Mr. Badri Narayanan, Ms. Tahira Karanajwala, Mr. Ankit Rajgarhia, Mr. Arjun Sharma, Ms. Charanya Lakshmikumaran, Prashant Philips, Ms. Vindhya S. Mani, Ms. Varuna Juneja, Mr. Mr. Bhuvan Malhotra. **Rohit** Mr. Ritwik Sharma and Kumar, Mr. Devesh Aswal, Advocates for D-1 & 2

Dr. Abhishek Manu Singhvi, Sr. Adv., Mr. Rajiv Nayar, Sr. Adv., Mr. Akhil Sibal, Sr. Adv. with Mr. V. Lakhsmikumaran, Mr. Avishkar Singhvi, Mr. Anirudh Bakhru, Ms. Meghna Mishra, Mr. Mr Badri Narayanan, Ms. Tahira Karanajwala, Mr. Ankit Rajgarhia,





Mr. Arjun Sharma, Ms. Charanya Lakshmikumaran, Mr. **Prashant** Philips, Ms. Vindhya S. Manı, Ms. Varuna Juneja, Bhuvan Mr. Malhotra, Mr. Rohit Kumar, Mr. Ritwik Sharma, Ms. Sugandh Sahi, Ms. Surbhi Nautiyal and Devesh Aswal, Advocates for I.A.6565/2024

CORAM: HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER 31.07.2024

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I.A. 8171/2024-return of plaint & I.A. 8172/2024-Seeking rejection of plaint (Stage I)

- 1. Since pleadings are complete in the present applications, list for arguments on 02.12.2024. It is clarified that both the aforesaid applications will be initially taken up together.
- 2. Learned counsel for the parties seeks, and is granted, four weeks to file written synopsis not exceeding five pages giving a chronological list of dates and events and relevant documents, if any, alongwith duly highlighted relevant judgments, which they wish to rely upon.

I.A. 25744/2023-Stay, I.A. 25745/2023-Seeking interrogatories & I.A. 8275/2024-Seeking interrogatories (Stage II)

- 3. Pleadings in I.A. 8275/2024 are complete. Learned senior counsels appearing for the plaintiff submits that rejoinder in I.A. 25744/2023 & I.A. 25745/2023 are required to be filed.
- 4. Let the same shall be filed within the allotted time frame.
- 5. List for hearing on 02.12.2024, when these applications will be





taken up for hearing, after conclusion of the arguments by all the learned counsel for the respective parties in Stage I.

I.A. 8168/2024-To file addl. doc. at a belated stage & I.A. 8275/2024-Exp from filing legalised versions of various affidavits (Stage-III)

6. List alongwith I.A. 24204/2023 for arguments on 02.12.2024, when these applications will be taken up for hearing, after conclusion of the arguments by all the learned counsel for the respective parties in Stage II.

I.A. 6565/2024-Dir.

- 7. After some arguments, Dr. Abhishek Manu Singhvi, Sr. Advocate and learned counsels appearing for the Apple Inc., seeks, and is granted four weeks to file written synopsis not exceeding five pages giving a chronological list of dates and events and relevant documents, if any, alongwith duly highlighted relevant judgments, which they wish to rely upon.
- 8. Learned senior counsels appearing for the plaintiff shall likewise, also file the said written synopsis within the aforesaid period of four weeks.
- 9. List for arguments on 02.12.2024, when this application will be taken up for hearing, after conclusion of the arguments by all the learned counsel for the respective parties in all the aforesaid applications.

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- 10. List on 07.10.2024 before the learned Joint Registrar for completion of pleadings.
- 11. List before this Court on 02.12.2024.

CC NO.--- /2024 (to be numbered)

12. Let the counter claim be numbered by the Registry.





- 13. Issue summons
- 14. Mr. Pravin Anand, learned counsel appearing for the plaintiff accepts summons. He seeks and is granted thirty days to file written statement. Written Statement be filed by the plaintiff along with affidavit(s) of admission/ denial of documents of the defendants, without which the written statement shall not be taken on record.
- 15. Replication thereto, if any, be filed by the defendants within a period of *thirty* days from the date of receipt of written statement along with affidavit(s) of admission/ denial of documents of the plaintiff, without which the replication shall not be taken on record.
- 16. In case any of the parties wish to seek inspection of any document(s), the same shall be sought and given within the requisite timelines in accordance with law.
- 17. List before the Joint Registrar for marking exhibits on documents on 07.10.2024. It is made clear that if any party unjustifiably denies any document(s), then it would be liable to be burdened with costs.
- 18. List before the Court on 02.12.2024.

SAURABH BANERJEE, J

JULY 31, 2024/akr